CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 363/MP/2024

Subject	:	Petition under Section 79 (1)(a) & (f) of the Electricity Act, 2003 read with the applicable provisions of the CERC (Terms & Conditions of Tariff) Regulations, 2019.
Petitioner	:	NTPC Ltd.
Respondent	:	APEPDCL and 25 Ors.
Date of Hearing	:	8.5.2025
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Venkatesh, Advocate, NTPC Shri Shivam Kumar, Advocate, NTPC Shri Aniket, Advocate, NTPC Shri Pawan Dev, NTPC Shri Ravi Sharma, Advocate, MPPMCL Shri Aryan Chanda, Advocate, MPPMCL Shri Sitesh Mukherjee, Sr.Advocate, NBPDCL & SBPDC Ms. Satya Jha, Advocate, NBPDCL & SBPDCL Ms. Adya Jha, Advocate, NBPDCL & SBPDCL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner made detailed oral submissions with regard to the claim for the expenditure incurred towards the augmentation of Railway infrastructure for the transportation of coal for the generating stations of the Petitioner. Referring to the observations of APTEL in its judgment dated 14.8.2023 in Appeal No.152/2016 and Regulation 19(3)(e) of the 2019 Tariff Regulations, the learned counsel submitted that the amount claimed by the Petitioner may be considered in the capital cost of the respective generating stations. At the request of the learned counsel, the Commission permitted the Petitioner to file its note of arguments.

2. Due to a paucity of time, the matter was adjourned. The Respondents shall commence their arguments on the next date of hearing. The Respondents are also directed to file their written notes of arguments, three days prior to the next date of hearing.

3. Matter is Part-heard and shall be listed for hearing on **24.6.2025**.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

